

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00839/2019

Dated Friday the 5th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

M.K. Sheik Noordeen,
No. 177/3, Onangudi,
Thirumayam Taluk,
Pudukkottai District,
Pin 622201.

....Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India
rep by the Secretary,
Ministry of Communications,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.

2. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.

3. The Postmaster General,
Central Region (TN),
Tiruchirapalli 620001.

4. The Superintendent of Post Offices,
Pudukkottai Division,
Pudukkottai 622001.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following reliefs :

- "1. To direct the respondents to induct the applicant into statutory pension scheme under CCS (Pension) rules, 1972 notionally treating the GDS service along with regular service rendered in MTS cadre for the limited purpose of grant of pension under CCS (Pension) Rules 1972 further,
2. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."
2. When the matter is taken up, it is submitted that the applicant has given a representation dt. 24.08.2018 before the appropriate authority but no reply has been received so far. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.
4. In view of the limited submission made, we deem it appropriate to direct the respondents to consider the representation of the applicant dt. 24.08.2018 (Annexure A3) accordance with the rules and regulations and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

05.07.2019

SKSI